

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA.1876 of 1999

New Delhi, this 23rd day of September, 1999.

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE SHRI S.P. BISWAS, MEMBER(A)

Baldev Singh
S/o Shri Sant Ram
At present working as Senior Operator
CPWD, posted at Vidyut Bhawan
Connaught Place
Electrical Air Condition Division II
New Delhi ... Applicant

(By Advocate: Shri B.S. Billoria)

Versus

1. Union of India, through
The Secretary
Ministry of Urban Development
Nirman Bhawan
New Delhi.
2. Director General (Works)
CPWD, Nirman Bhawan
New Delhi.
3. Superintending Engineer Electrical
Bidyut Circle No.VIII IP Bhawan
Connaught Place
New Delhi-110001.
4. Executive Engineer Electrical
Bidyut Bhawan Air Condition
Division No.II Connaught Place
New Delhi-110001. Respondents

O R D E R (Oral)

By Hon'ble Smt. Lakshmi Swaminathan, M(J)

We have heard the learned counsel for the applicant.

2. This OA has been filed by the applicant Shri Baldev Singh on 25.8.1999 in which he has challenged the impugned order passed by the respondents dated 21.9.1969 (Annexure-D). Learned counsel for the applicant submits that he also

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relies on the judgment of the Tribunal in CPWD
Workers Union & Ors Vs. UOI & Ors

(OA.1573/88) which had been decided on 1.11.1993.

He further submits that the applicant has, since some time in 1970 and till recently submitted repeated representations to the respondents to consider his case and grant him same pay scale with effect from 21.9.1969 which has been given to others, including his juniors by promoting him to the post of Senior Operator (Special Class) with effect from 21.9.1969. According to him, the applicant has been denied the promotion to the post of Senior Operator (Special Class) for all these 32 long years. There is however no reasons which can be considered as sufficient to condone the inordinate delay in filing this OA in August 1999.

3. From the facts mentioned by the learned counsel for the applicant, referred to above, including the fact that the applicant is in fact challenging the order passed by the respondents as far back as 21.9.1969, this OA is not maintainable. ~~as~~ It is highly belated, having regard to the provisions of Sections 20 & 21 of the Administrative Tribunals Act, 1985. Accordingly it is rejected at the admission stage. No costs.


(S.P. Biswas)
Member(A)

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(Smt. Lakshmi Swaminathan)
Member(J)